

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 374/2020
State Vs. Salman Shah
FIR No. 612/2018
PS Paschim Vihar (East)
U/s. 302/396/411/120B/34 IPC

13.07.2020

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Pradeep Kumar, Ld. Counsel for applicant/accused.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Salman Shah for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Paschim Vihar (East).

As per report, the case pertains to FIR dated 25/10/2018, registered U/s. 302/396 IPC. Considering that the accused Salman Shah has been in J/c since October 2018 i.e. for the period lesser than two years for the offence U/s. 302/396 IPC, the present application is not covered by criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

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State Vs. Salman Shah
FIR No. 612/2018
PS Paschim Vihar (East)

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The present application for interim bail is, therefore, dismissed as not maintainable.

The present application is disposed of accordingly.

Copy of this order be given dasti to Ld. Counsel for accused, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Deepu Singh @ Kada
FIR No. 667/2019
PS Nihal Vihar
U/s. 304/341 IPC

13.07.2020

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Sanjay, proxy counsel for counsel Sh. Deepak Ghai
for applicant/accused Deepu Singh @ Kada.

Through the present application, Ld. Counsel for the applicant/accused seeks limited relief of supply of medical record of the accused from concerned Jail Superintendent.

The medical record has been received from Dy. Superintendent, Central Jail No.3, Tihar, through reply dated 13/07/2020. The copy of same be supplied to proxy counsel for the applicant/accused.

The application is disposed of accordingly.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Raja @ Mota
FIR No. 28/2018
PS Nangoi
U/s. 392/397/302/34 IPC

13.07.2020

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Raja @ Mota for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Gautam Kumar, Ld. Counsel for applicant/accused has appeared through video conferencing, through CISCO WEBEX video call at his e-mail address mentioned in the application.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

As per report received from concerned Jail Superintendent, the conduct of the accused in the jail is unsatisfactory and he has been given punishment tickets for violating the jail rules on four occasions.



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State Vs. Raja @ Mota
FIR No. 28/2018
PS Nangoi

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Secondly, as per report received from IO/SHO PS Nangloi, accused Raja @ Mota has previous criminal history of involvement in five other heinous cases.

Considering the conduct of accused in jail and previous involvement in five other similar heinous offences, the present application is not covered under criteria laid down by Hon'ble High Powered Committee of Delhi High Court. Hence, the interim bail application is dismissed.

The application for interim bail is disposed of accordingly.

Copy of this order be sent to Ld. Counsel for applicant / accused through Whatsapp for intimation.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 414/2020
State Vs Devsati
FIR No. 559/2016
PS Ranhola
U/s. 302/304B/498A/201/34 IPC**

13.07.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Vikram Singh, Ld. Counsel for applicant/accused.

**This is an application moved on behalf of
accused/applicant Devsati for extension of interim bail for 45
days.**

Applicant/accused is stated to be 75 years old and is on high risk due to her old age, she has very low immune system and also suffering from old age ailments.

Further, in view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in WP(C) No. 2945/2020,

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Bail Application No. 414/2020
State Vs Devsati
FIR No. 559/2016
PS Ranhola
U/s. 302/304B/498A/201/34 IPC

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titled as “ Shobha Gupta & Ors. Vs. Union of India & Ors.”, Hon'ble High Court vide order dated 22.06.2020 in WP(C) No. 3080/2020, has already ordered for extension of interim bails for a period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), and old age of applicant/accused the present application is allowed. The interim bail of applicant/accused is extended for further 30 days.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 12.08.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of this order be given dasti to Ld. Counsel for applicant/ accused, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Mohd. Nafees
FIR No. 653/2015
PS Ranhola
U/s. 304B/498A/34 IPC**

13.07.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Sudeshwar Lal, Ld. Counsel for applicant/accused.

**This is an application moved on behalf of
accused/applicant Mohd. Nafees for extension of interim bail.**

**It is submitted that the applicant/accused has old age
parents to whom he has to look-after alongwith his younger
brother and sister.**

Further, in view of recommendations of the Hon'ble High
Power Committee (HPC) constituted by Hon'ble High Court of Delhi
dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and
18.05.2020, and on the basis of orders in **WP(C) No. 2945/2020**,
titled as **"Shobha Gupta & Ors. Vs. Union of India & Ors."**,
Hon'ble High Court vide order dated 22.06.2020 in **WP(C) No.**

Contd..2..



State Vs Mohd. Nafees
FIR No. 653/2015
PS Ranhola
U/s. 304B/498A/34 IPC

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3080/2020, has already ordered for extension of interim bails for a period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), and old age of applicant/accused the present application is allowed. The interim bail of applicant/accused is extended for further 30 days.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 12.08.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of this order be given dasti to Ld. Counsel for applicant/ accused, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Sabnam Begum
FIR No. 653/2015
PS Ranhola
U/s. 304B/498A/34 IPC**

13.07.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Sudeshwar Lal, Ld. Counsel for applicant/accused.

**This is an application moved on behalf of
accused/applicant Sabnam Begum for extension of interim bail.**

**Applicant/accused is stated to be 50 years old and is
suffering from brain ailment and has to undergo surgery.**

Further, in view of recommendations of the Hon'ble High
Power Committee (HPC) constituted by Hon'ble High Court of Delhi
dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and
18.05.2020, and on the basis of orders in **WP(C) No. 2945/2020**,
titled as "**Shobha Gupta & Ors. Vs. Union of India & Ors.**",
Hon'ble High Court vide order dated 22.06.2020 in **WP(C) No.
3080/2020**, has already ordered for extension of interim bails for a

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State Vs Sabnam Begum
FIR No. 653/2015
PS Ranhola
U/s. 304B/498A/34 IPC

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period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), and old age of applicant/accused the present application is allowed. The interim bail of applicant/accused is extended for further 30 days.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 12.08.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of this order be given dasti to Ld. Counsel for applicant/ accused, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Mohd. Hasib
FIR No. 653/2015
PS Ranhola
U/s. 304B/498A/34 IPC**

13.07.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Sudeshwar Lal, Ld. Counsel for applicant/accused.

**This is an application moved on behalf of
accused/applicant Mohd. Hasib for extension of interim bail.**

**Applicant/accused is stated to be 55 years old and is
suffering from acute asthma.**

Further, in view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020, and on the basis of orders in **WP(C) No. 2945/2020**, titled as **"Shobha Gupta & Ors. Vs. Union of India & Ors."**, Hon'ble High Court vide order dated 22.06.2020 in **WP(C) No. 3080/2020**, has already ordered for extension of interim bails for a

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State Vs Mohd. Hasib
FIR No. 653/2015
PS Ranhola
U/s. 304B/498A/34 IPC

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period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), and old age of applicant/accused the present application is allowed. The interim bail of applicant/accused is extended for further 30 days.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 12.08.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of this order be given dasti to Ld. Counsel for applicant/ accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

State Vs Yashu

FIR No. 375/2009

PS Nangloi

U/s. 302/120B IPC & Section 25 Arms Act

13.07.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Pradeep Khatri, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9811981111 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

This is an application moved on behalf of accused/applicant Yashu for extension of interim bail for 30 days.

This applicant/accused has remained in JC around 11 years, whereas the case is at the advanced stage of final arguments.

Further, in view of recommendations of the Hon'ble High Power Committee (HPC) constituted by Hon'ble High Court of Delhi dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and 18.05.2020,

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State Vs Yashu
FIR No. 375/2009
PS Nangloi
U/s. 302/120B IPC & Section 25 Arms Act

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and on the basis of orders in WP(C) No. 2945/2020, titled as “ Shobha Gupta & Ors. Vs. Union of India & Ors.”, Hon'ble High Court vide order dated 22.06.2020 in WP(C) No. 3080/2020, has already ordered for extension of interim bails for a period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), and old age of applicant/accused the present application is allowed. The interim bail of applicant/accused is extended for 30 days.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 12.08.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of this order be sent to Ld. Counsel for applicant/ accused through Whatsapp, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 373/2020
State Vs. Kuldeep
FIR No. 382/2015
PS Nihal Vihar
U/s. 302/397/411/34 IPC

13.07.2020

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Kuldeep for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Archit Kaushik, Ld. Counsel for applicant/accused has appeared through video conferencing, through CISCO WEBEX video call at his e-mail address mentioned in the application.

The video call conference has been conducted on speaker mode so that the submissions made by Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Nihal Vihar.

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State Vs. Kuldeep
FIR No. 382/2015
PS Nihal Vihar

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Ld. Counsel for applicant/accused states that the accused has no previous criminal history except the present case. The accused has been in J/c since 19/05/2015 for the offence U/s. 302/397/411/34 IPC.

As per report received from Superintendent, Jail No.10, Rohini, conduct of accused Kuldeep in the jail is unsatisfactory and he has been given punishment ticket for violating the jail rules twice i.e. on 22/11/2016 and 29/06/2019. Considering the conduct of the accused in jail, this case is not covered under the criteria laid down by Hon'ble High Powered Committee of Delhi High Court.

However, considering the custody period of more than 05 years already undergone by the accused in jail, the application for interim bail is allowed to take care of physical and mental health of the accused and social distancing due to COVID-19 situation. Accused Kuldeep is admitted to interim bail of 15 days, subject to furnishing personal bond of Rs.25,000/- with one surety of like amount to the satisfaction of Ld. Duty MM. The interim bail shall be subject to following conditions:

1. The accused shall not attempt to contact, threaten or otherwise influence the complainant.

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State Vs. Kuldeep
FIR No. 382/2015
PS Nihal Vihar

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2. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/Jail Superintendent on expiry of interim bail of 15 days or 29/07/2020, whichever is earlier. The application is disposed of accordingly.

The application is disposed of accordingly.

Copy of this order be sent dasti to Ld. Counsel for applicant/accused through Whatsapp for intimation, as prayed for.

Copy of this order be also sent to concerned Jail Superintendent for intimation.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 372/2020

State Vs Tejpal @ Bhure

FIR No. 382/2015

PS Nihal Vihar

U/s. 302/397/411/34 IPC

13.07.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Jitender Kumar, Ld. Counsel for applicant/accused.

**This is an application moved on behalf of
accused/applicant Tejpal @ Bhure for extension of interim bail in
view of COVID19 pandemic.**

This applicant/accused has remained in JC around 05
years.

Further, in view of recommendations of the Hon'ble High
Power Committee (HPC) constituted by Hon'ble High Court of Delhi
dated 28.03.2020, 07.04.2020, 18.04.2020, 05.05.2020 and
18.05.2020, and on the basis of orders in **WP(C) No. 2945/2020**,
titled as **"Shobha Gupta & Ors. Vs. Union of India & Ors."**.
Hon'ble High Court vide order dated 22.06.2020 in **WP(C) No.**

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Bail Application No. 372/2020
State Vs Tejpal @ Bhure
FIR No. 382/2015
PS Nihal Vihar
U/s. 302/397/411/34 IPC

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3080/2020, has already ordered for extension of interim bails for a period of 45 days, granted to UTPs from the date of their respective expiry of interim bail. Hence, in view of recommendations of Hon'ble High Powered Committee (HPC), and old age of applicant/accused the present application is allowed. The interim bail of applicant/accused is extended for further 30 days.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 12.08.2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.

Copy of this order be given dasti to Ld. Counsel for applicant/ accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020

CR No. _____
Sandeep Vs. Shaloo
PS Nihal Vihar

13.07.2020

Present : Revisionist Sandeep with counsel Sh. Surender Yadav.
Respondent Ms. Shaloo with Ld. Legal Aid Counsel Sh.
K.K. Singh.

TCR received through robkar.

Copy of revision petition supplied to Ld. Counsel for
respondent.

The present revision petition has been filed against an
interim order dated 23/08/2017, passed by Ld. MM, Mahila Court-04,
West, granting interim maintenance to petitioner Ms. Shaloo
(respondent herein).

The TCR reflects that the case has already been finally
decided by the concerned Mahila Court through ex-parte final
judgment dated 02/08/2018, granting relief related to protection order,
monetary relief and compensation in favour of petitioner Ms. Shaloo.
In view thereof, the present revision petition, preferred against interim
order dated 23/08/2017 is itself not maintainable.

Ld. Counsel for revisionist states that due to lock down,
he could not avail of the facility of inspection of the TCR, because of
which he felt constrained to file the present revision on the basis of
earlier order of the Trial Court.

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Sandeep Vs. Shaloo
PS Nihal Vihar

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Anyhow, the present revision petition is not maintainable and is dismissed.

File be consigned to record room.

Copy of this order be given dasti to Ld. Counsels for both the parties, as prayed for.

TCR be sent back to the concerned trial court alongwith attested copy of this order.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1226/2020
State Vs Saurav Khatri
FIR No. 70/2020
PS Ranhola
U/s. 302/120B IPC**

13.07.2020

This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Saurav Khatri.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. R K Lamba, Ld. Counsel for applicant/accused has appeared through video conferencing through video call at his mobile no. 9899328383 called through mobile no. 9958227234 of Reader Sh. Rajesh Kumar.

Sh. Gaurav Sharma, Ld. Counsel for complainant.

Police reply already received from Inspector Nitin Kumar, PS Ranhola.

(1). Ld. Counsel for applicant/accused has already argued on the bail application in detail on 06.07.2020.



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Bail Application No. 1226/2020

State Vs Saurav Khatri

FIR No. 70/2020

PS Ranhola

U/s. 302/120B IPC

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Today, Ld. Addl PP for the State has addressed arguments in opposition to the bail application. Ld. Advocate Sh. Gaurav Sharma for complainant, has assisted Ld. Addl. PP for the State in arguments.

(2)(a). Ld. Counsel for applicant/accused has argued that, in the charge-sheet, there is no evidence of involvement of applicant/accused Saurav Khatri in murder of victim Sahil Lakra. Applicant/accused Saurav Khatri was not present at the spot at the time of alleged murder of victim Sahil Lakra, neither is there any evidence of his involvement in alleged conspiracy with accused Deepanshu @ Fun to commit murder of the victim. The prime accused is Deepanshu @ Fun, who is accused to have murdered victim Sahil Lakra with an illicit firearm.

(2)(b). Ld. Counsel for applicant/accused argued that, although there is allegation in the charge-sheet that applicant/accused Saurav Khatri supplied country made pistol to co-accused Deepanshu @ Fun with which he murdered the victim, police discovered no evidence in this regard. There is allegation of close family relation between

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Bail Application No. 1226/2020
State Vs Saurav Khatri
FIR No. 70/2020
PS Ranhola
U/s. 302/120B IPC

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accused Saurav Khatri and Deepanshu @ Fun but that cannot furnish a reasonable basis of suspicion against applicant/accused Saurav Khatri. There is also allegation of a previous incident dated 21.09.2019 of scuffling of accused Saurav Khatri and Deepanshu @ Fun with victim Sahil and witnesses Sachin and Deepak. However, the alleged incident was neither reported to the police nor is there any evidence of previous scuffling or enmity of accused persons with the victim.

(2)(c). Ld. Counsel for applicant/accused has relied upon following judicial precedents:-

- (i) **“Siddaram Satilingappa Mhetre Vs. State of Maharashtra (2011) 1 SCC 694.**
- (ii) **“H. B. Chaturvedi Vs. CBI, 171(2010) DLT 223.**
- (iii) **“Anil Mahajan Vs. Commissioner of Customs & Anr.” 84 (2000) DLT 854.**
- (iv) **“Gurcharan Singh & Ors. Vs. State (Delhi Admn)”, AIR 1978 SC 179 and**



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Bail Application No. 1226/2020

State Vs Saurav Khatri

FIR No. 70/2020

PS Ranhola

U/s. 302/120B IPC

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(v) Gudikanti Narasimhulu & Ors. Vs. Public Prosecutor” AIR 1978 SC 729.

(3). The crux of above-mentioned judicial precedents is that personal liberty is very precious fundamental right and can be curtailed only when it becomes imperative on account of peculiar facts and circumstances of the case. Arrest should be the last option and it should be restricted to exceptional cases where arresting the accused is imperative in the fact and circumstances of the case. The Court must examine the entire available record and particularly the allegations which have been directly attributed to the accused and those allegations are corroborated by material facts and circumstances on record.

(4)(a). Per contra, Ld. Addl. PP has pointed out that the material witnesses, including complainant have disclosed about previous enmity and recent scuffle of accused Deepanshu @ Fun and Saurav Khatri with victim Sahil Lakra and they had threatened to get even with the victim. The material witnesses have disclosed that

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Bail Application No. 1226/2020

State Vs Saurav Khatri

FIR No. 70/2020

PS Ranhola

U/s. 302/120B IPC

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applicant/accused Saurav Khatri was present at the spot shortly before the incident. Indeed, applicant/accused Saurav Khatri is close relative of accused Deepanshu @ Fun, who committed the murder.

(4)(b). Ld. Addl. PP has pointed out that the murder was committed in the intervening night of 26/27.01.2020, at 12.05 AM. As per CDR details of mobile phone of applicant/accused Saurav Khatri, he last used his mobile phone in the intervening night of 26/27.01.2020 at 12:00:35 AM and never thereafter for entire day of 27.01.2020 and 28.01.2020. As per CDR details, applicant/accused Saurav Khatri was very active on his mobile phone near the spot; he made and received numerous mobile calls just before the incident. His mobile phone became completely silent five minutes before the incident of murder.

(4)(c). As per charge-sheet, the family of applicant/accused Saurav Khatri has criminal history. His father and his brother were murdered in separate incidents. His brother was murdered because of gang-war. For the purpose of deciding the present application, this court has not considered the family history of the applicant/accused

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Bail Application No. 1226/2020
State Vs Saurav Khatri
FIR No. 70/2020
PS Ranhola
U/s. 302/120B IPC

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Saurav Khatri.

(5). From the record, I find prima-facie reasonableness and credibility of allegations of complicity between accused Deepanshu @ Fun and applicant/accused Saurav Khatri in murder of victim Sahil Lakra.

Considering the gravity of the offence, seriousness of allegations against the applicant/accused, statements of material witnesses against the applicant/accused and possibility of threats to the witnesses who belong to same village as of the accused persons, I do not find it a fit case for grant of bail to the applicant/accused. Accordingly, the bail application of applicant/accused Saurav Khatri is dismissed.

Copy of the order be given dasti to Ld. Counsel for complainant, as prayed for.

Copy of the order be sent to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

SC No. 2198/2020

State Vs Deepanshu @ Fun etc.

FIR No. 70/2020

PS Ranhola

U/s. 302/120B IPC

13.07.2020


Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Both accused are stated to be in JC but not produced from JC.

Sh. R K Lamba, Ld. Counsel for accused Saurav Khatri has appeared through video conferencing.

Sh. Gaurav Sharma, Ld. Counsel for complainant.

Put up for consideration on 18.08.2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
13.07.2020